

SUPREME COURT OF INDIA  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).14058/2006

(From the judgement and order dated 29/03/2006 in CMWP No.17352/2006  
of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

RAMVIR SINGH

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH AND ORS.

Respondent(s)

(With prayer for interim relief and office report)

Date: 05/05/2008 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.N. AGRAWAL

HON'BLE MR. JUSTICE G.S. SINGHVI

For Petitioner(s) Mr. Dinesh Kumar Garg,Adv.

For Respondent(s) Mr. J.C. Gupta, Sr.Adv.  
Mr. Rajesh, Adv.UPON hearing counsel the Court made the following  
ORDERLearned counsel appearing on behalf of the petitioner  
stated that rejoinder affidavit is not necessary to be filed.Place the petition under the heading "After Notice  
Matters".[ T.I. Rajput ]  
A.R.-cum-P.S.[ Om Prakash ]  
Court Master